

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1812(ND)/2019

IN THE MATTER OF:

Mr. Anupam Enterprises

...PETITIONER

vs

M/s Aarcity Infrastructures Pvt. Ltd.

..RESPONDENT

Section

Under Section 9 IBC, 2016

Order delivered on 25.09.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Operational Creditor: Sohaib Alam, Adv.

For the Corporate Debtor : Ujas Kumar, Adv.

ORDER

Counsel for the petitioner is not present. Proxy counsel for the corporate debtor has submitted that they have not received the petition copy, therefore the counsel for the petitioner is directed to provide hard copy as well as soft copy of the petition as filed in the Tribunal within 3 days to the corporate debtor and thereafter counsel for the corporate debtor is directed to file Vakalatnama within 3 days and reply within a weeks time from tomorrow. Post the matter to 18.10.2019

At this stage counsel for the petitioner is present and requested to mark his attendance. The request is acceded to.

2-2

**(V.K. Subburaj)
Member (T)**

2-2

**(P.S.N. Prasad)
Member (J)**